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to Questions

the detriment of the small investors. Very the ex-employees of IDBI, they do not often Mr. Kulkarni has referred to that attend the meeting forgetting point. We generally see these two major functioning of the company. guidelines are effectively implemented.

Thirdly, to avoid any transactions which are clandestine, whenever any shares are sold, which are more than one per cent of the working capital, in that case, within 24 hours you have to make a declaration tion of the recovery of the loans, the reof that particular transaction so that there will be a greater degree of transparency and there will be no room for any underhand or some sort of irregular transactions in the market.

PROF. CHANDRESH P. THAKUR: One simple question arising out of the Full Fibre Flexibility to Jute Mills in the this. Will the private sector companies where 51 per cent share is held by public sector financial institutions, be within the purview of the Committee on state: Public Undertakings? If not, is some other way to bring it where within: the concept of joint sector whereby more and more such enterprises will emerge?

MADHU DANDAYATE: PROF. As I made it very clear, we will have to examine that problem. But one thing is very clear. I think, if any private sector ADDITIONAL is to be brought into the public sector, it; is better to take it over directly as the public sector than merely trying to have the shares which are majority shares. We will examine that point and, of course, if it becomes a public sector de facto or otherwise, in that case it will come within the jurisdiction of that Committee.

श्री रजनी रंजन साहू: महादय, इस पर हाफ-एन-आवर डिस्कशन होना चाहिए ।

MR. CHAIRMAN: Write to me and I will see.

KUMARI **CHANDRIKA** PREMJI KENIA: In response to Q. No. 3, the reply has been given that 241 companies' nominee directors have been appointed. Mr. Vithalbhai Patel has said that hurdles are created by the nominee directors in the functioning of the company. experience is otherwise. I have been working in ICICI, your bank, for quite sometime and I find that the nominee directors who are either the employees or (a) and (b) An Agreement for Japanese

day-to-day Thev totally neglecting their duties. Will the Finance Minister look into the matter and see that proper nominee directors appointed?

Secondly, I would like to know the posipayment of the loans to the banks.

MR. CHAIRMAN: Question Hour is

WRITTEN ANSWERS TO **OUESTIONS**

supplementary, which Mr. Sinha asked is Manufacture of Non-Traditional Products

*403. SHRI S. S. AHLUWALIA · Will brought the Minister of TEXTILES be pleased to

- (a) whether it is a fact that ment have decided to allow full fibre flexibility to the jute mills manufacturing nontraditional and blended products; and
 - (b) if so, what are the details thereof?

THE MINISTER OF TEXTILES WITH CHARGE OF OF FOOD MINISTRY PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b): A statement is, aid on the Table of the House.

[See Appendix CLV, Annexure No:

Japanese, Aid for Narmada, Project

*405. SHRI KAPIL VERMA:

SHRIMATI VEENA **VERMA:**

Will the Minister of WATER RE-SOURCES be pleased to state:

- (a) whether it is a fact that Japan is reconsidering the grant of credit for the Narmada Project: and
- (b) if so, what are the details ir regard?

THE MINISTER OF TEXTILES WITH ADDITIONAL **CHARGE** OF MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):

loan assistance of 2.85 billion Yen was the exploratory work from BGML in 1981, reversible turbo-generation for the river bed power house of the Sardar Sarovar Project. Out of this, an amount of 2.606 billion Yen has already been utilised. proposal for additional loan assistance of 17 billion Yen for 1990-91 was not agreed to by the Government of Japan. Efforts are being made to get this proposal approved in the next year's loan package.

Chigargunta Gold Mines

*406. SHRI GURUDAS DAS GUPTA: SHRI CHATURANAN MISHRA:

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether the Chigargunta Gold bearing block located in Chittoor District of Andhra Pradesh was handed over to Mineral Exploration Corportion Limited by Bharat Gold Mines Limited in alongwith 79 workers and machinery for completing exploratory mining;
- (b) whether the MECL have completed exploratory mining in July 1990 and offered to handover the on-going mine with 79 workers to the Bharat Gold Mines Limited;
- (c) whether BGML have expressed their inability to take back the workers;
- (d) whether it is a fact that BGML have recruited 90 workers afresh on the 3rd July, 1990; and
- (e) if so, what are the details in this regard and Government's reaction thereto?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) While Bharat Gold Mines Limited project. (BGML) was doing exploratory earlier at Mallapakonda and Chigargunta Block No. 1 Gold Prospects (located in Chittoor District of Andhra Pradesh), Government decided that all detailed mineral exploration should be carried hv Mineral Exploration Corporation Ltd.

signed with the Japanese Government in as a promotional project. At the time of November, 1985 for covering the purchase taking over this project for exploration, and installation of six numbers of 200 MW MECL had also taken into employment around 70 contingent mine workers who were earlier employed by the contractors when the project was under exploration by BGML.

- (b) Yes, Sir.
- (c) to (e) In order to expedite the exploration work for early evaluation of exploration data and taking of investment decision, MECL also entrusted a part of this work at Chigargunta to BGML 1986, who also engaged both its own permanent employees and 97 local labour through contractors. These local labourers were new persons and not the contingent employees taken over by MECL in 1981. Since RGML, on completion of exploration, took up development and mining operations, they regularised 81 workers in July, 1990, out of the above 97 contract labour employed since 1986, after negotiations with the local unions, though it had a surplus work force of its own. This has brought the total strength of regular workers of BGML to 540, which is more than adequate for the level of mining operations now being carried out by BGML. BGML, which is incurring heavy losses, has already surplus work force who have to be provided gainful employment and, hence, the Company is not in a position to absorb any further labour.

MECL having completed the exploration, moved the Ministry of Labour under the Industrial Disputes Act, 1947, permission to close the project as a temporary industrial establishment in May, 1990. Ministry of Labour passed orders in July, 1990, after having been satisfied that there was no scope for absorbing the workers proposed to be retrenched as a result of closure of the project, in the other projects of MECL or BGML in their present

'Rent-a-Car Scheme'

- *407. SHRI VIREN J. SHAH: Will the Minister of TOURISM be pleased to state:
- (a) what are the names of the Indian (MECL). Accordingly, MECL took over companies which have been permitted to